

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

ORDER


No.: 1624/GS

Dated: 17-05-2020

Subject: Preventive measures to contain spread of Corona Virus (COVID-19).

Hon'ble Full Court while taking note of the prevalent situation has been pleased to resolve that the High Court Circulars Nos. 10/GS dated 10.03.2020; 11/GS dated 16.03.2020; 13/GS dated 20.03.2020; 14/GS dated 23.03.2020; 15/GS dated 26.03.2020 and 16/GS dated 29.03.2020 shall continue to remain in force upto 20th May, 2020.

By Order of the Hon'ble Full Court


(Jawad Ahmed)
Registrar General (Officiating)

No: 44932-44945

Dated: 17-05-2020

Copy forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of Hon'ble the Chief Justice.
2. Secretary to Hon'ble Mr/ Mrs. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K.
6. Director, J&K State Judicial Academy, Jammu
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
..... for information and necessary action.
8. All Principal District Judges of the UTs of Jammu & Kashmir and Ladakh, with the request to circulate the same among the Judicial Officers within their respective jurisdiction.
9. Director Information, Government of Jammu & Kashmir, with the request to give wide publicity to the order in print and electronic media.
10. Secretary, J&K Bar Association, Jammu/Srinagar.
11. Secretary, District Bar Association, _____
12. CPC (eCourts), High Court of J&K at Jammu for uploading the same on the official website of the High Court.
13. Order file.


Registrar General (Officiating)